

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

CRIMINAL PUBLIC INTEREST LITIGATION (ST) NO.5981 OF 2021

Hemant Baburao Patil ...Petitioner
Versus
The State of Maharashtra & Ors. ...Respondents

Mr.R.N. Kachave, for the Petitioner.
Mr.A.S. Pai, PP a/w Mr.A.R. Patil, AGP for Respondent-State.

CORAM : S.V. GANGAPURWALA &
S.G. DIGE, JJ.

DATE : 14 NOVEMBER 2022

P.C:-

1. The complaint is already registered against the accused persons including Respondent Nos.4 to 6.
2. No specific instances with dates and events are pointed out against Respondent No.7.
3. We do not find an iota of Public Interest involved in the present Petition. The Petition appears to be in the nature of either Publicity or Political Interest Litigation.
4. The PIL as such is dismissed.

(S.G. DIGE, J.)

(S.V. GANGAPURWALA, J.)